

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA UNSTARRED QUESTION NO-3749
ANSWERED ON MONDAY THE 16TH MARCH, 2026/
PHALGUNA 25, 1947 (SAKA)
DETAILS OF CASES IN SFIO

3749. SHRI KARAN BHUSHAN SINGH:

Will the Minister of Corporate Affairs be pleased to state:-

- (a) the details of cases assigned to the Serious Fraud Investigation Office (SFIO), reports submitted and cases pending during the last five years, year-wise, State-wise and District-wise, particularly for the State of Uttar Pradesh;**
- (b) the number of cases successfully prosecuted by the SFIO as on 1st January, 2026 and the status of such prosecutions; and**
- (c) the details of penalties imposed, fines recovered and convictions secured on the basis of SFIO investigations as on 1st January, 2026?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS**

[SHRI HARSH MALHOTRA]

(a): The year-wise and State-wise details of cases including Uttar Pradesh, assigned to the Serious Fraud Investigation Office (SFIO) from FY 2020-21 to 2024-25 is at Annexure-'A'. The details of the reports submitted by SFIO and the cases pending during the last five years are at Annexure-B and C respectively.

(b) & (c): The information on cases successfully prosecuted by the SFIO along with their current status, details of penalties, fine imposed and convictions secured on the basis of SFIO investigation as on 01st January, 2026 is at Annexure 'D'

ANNEXURE REFERRED TO IN REPLY OF PARA (a) TO LOK SABHA UN-STARRED QUESTION NO. 3749 FOR 16.03.2026

| Year-wise & State-wise details of Cases assigned to SFIO during last five years | | | | | | |
|--|-----------------------|----------------|----------------|----------------|----------------|----------------|
| S.No. | Financial Year | 2020-21 | 2021-22 | 2022-23 | 2023-24 | 2024-25 |
| 1 | Chandigarh | 0 | 0 | 0 | 0 | 1 |
| 2 | Delhi | 4 | 5 | 0 | 0 | 2 |
| 3 | Daman and Diu | 0 | 0 | 0 | 0 | 1 |
| 4 | Goa | 0 | 1 | 0 | 0 | 0 |
| 5 | Gujarat | 0 | 0 | 1 | 0 | 0 |
| 6 | Haryana | 1 | 1 | 1 | 0 | 2 |
| 7 | Karnataka | 0 | 1 | 0 | 1 | 0 |
| 8 | Kerala | 1 | 0 | 0 | 0 | 1 |
| 9 | Maharashtra | 5 | 4 | 0 | 1 | 3 |
| 10 | Orissa | 2 | 0 | 2 | 0 | 1 |
| 11 | Punjab | 1 | 1 | 2 | 0 | 0 |
| 12 | Rajasthan | 0 | 0 | 1 | 0 | 0 |
| 13 | Tamil Nadu | 0 | 0 | 0 | 1 | 2 |
| 14 | Telangana | 1 | 0 | 0 | 0 | 0 |
| 15 | Uttar Pradesh | 2 | 1 | 0 | 1 | 0 |
| 16 | West Bengal | 3 | 0 | 0 | 1 | 0 |
| | Total | 20 | 14 | 7 | 5 | 13 |

| Cases assigned to SFIO during last five years (Particularly for Uttar Pradesh) | | | |
|---|--------------------------|----------------|----------------|
| Financial Year | 2020-21 | 2021-22 | 2023-24 |
| Districts of Uttar Pradesh | 2 | 1 | 1 |
| | Gautam Budh Nagar | Kanpur | Meerut |
| | Kanpur | | |

Annexure-B**ANNEXURE REFERRED TO IN REPLY OF PARA (a) TO LOK SABHA UN-STARRED QUESTION NO. 3749 FOR 16.03.2026**

| Year-wise & State-wise details of reports submitted by SFIO during last five years | | | | | | |
|---|-----------------------|----------------|----------------|----------------|----------------|----------------|
| S. No. | Financial Year | 2020-21 | 2021-22 | 2022-23 | 2023-24 | 2024-25 |
| 1 | Chandigarh | 1 | 0 | 1 | 0 | 0 |
| 2 | Dadra & Nagar Haveli | 0 | 0 | 0 | 0 | 1 |
| 3 | Daman & Diu | 0 | 0 | 1 | 0 | 0 |
| 4 | Delhi | 2 | 2 | 2 | 5 | 3 |
| 5 | Gujarat | 0 | 5 | 1 | 1 | 0 |
| 6 | Haryana | 0 | 1 | 0 | 2 | 2 |
| 7 | Karnataka | 0 | 0 | 2 | 0 | 1 |
| 8 | Kerala | 0 | 0 | 0 | 0 | 1 |
| 9 | Maharashtra | 0 | 3 | 6 | 6 | 6 |
| 10 | Orissa | 0 | 0 | 2 | 0 | 2 |
| 11 | Punjab | 0 | 0 | 0 | 0 | 1 |
| 12 | Tamil Nadu | 1 | 1 | 2 | 1 | 0 |
| 13 | Telangana | 0 | 1 | 0 | 0 | 3 |
| 14 | Uttar Pradesh | 2 | 0 | 0 | 0 | 0 |
| 15 | West Bengal | 1 | 0 | 2 | 3 | 2 |
| | Total | 7 | 13 | 19 | 18 | 22 |

| Reports submitted by SFIO during last five years (Particularly for Uttar Pradesh) | |
|--|--------------------------|
| Financial Year | 2020-21 |
| Districts of Uttar Pradesh | 2 |
| | Gautam Budh Nagar |
| | Kanpur |

ANNEXURE REFERRED TO IN REPLY OF PARA (a) TO LOK SABHA UN-STARRED QUESTION NO. 3749 FOR 16.03.2026

| Year-wise & State-wise details of cases pending during last five years | | | | | | |
|---|----------------|----------------|----------------|----------------|----------------|----------------|
| S. No. | State | 2020-21 | 2021-22 | 2022-23 | 2023-24 | 2024-25 |
| 1 | Chandigarh | 1 | 2 | 3 | 4 | 4 |
| 2 | Delhi | 21 | 23 | 22 | 16 | 13 |
| 3 | Goa | 0 | 1 | 0 | 0 | 1 |
| 4 | Gujarat | 9 | 4 | 4 | 3 | 2 |
| 5 | Haryana | 1 | 1 | 1 | 1 | 1 |
| 6 | Karnataka | 1 | 2 | 1 | 1 | 2 |
| 7 | Kerala | 1 | 1 | 1 | 2 | 1 |
| 8 | Madhya Pradesh | 1 | 1 | 1 | 1 | 1 |
| 9 | Maharashtra | 31 | 32 | 26 | 20 | 17 |
| 10 | Orissa | 3 | 3 | 4 | 4 | 3 |
| 11 | Rajasthan | 0 | 0 | 1 | 1 | 1 |
| 12 | Tamil Nadu | 7 | 6 | 3 | 3 | 4 |
| 13 | Telangana | 4 | 3 | 3 | 3 | 1 |
| 14 | Uttar Pradesh | 2 | 3 | 3 | 4 | 5 |
| 15 | West Bengal | 12 | 13 | 10 | 7 | 5 |
| | Total | 94 | 95 | 83 | 70 | 61 |

| Cases pending with SFIO during last five years (Particularly for Uttar Pradesh) | | | | | |
|--|---------------------|---------------------|---------------------|---------------------|---------------------|
| Financial Year | 2020-21 | 2021-22 | 2022-23 | 2023-24 | 2024-25 |
| | 2 | 3 | 3 | 4 | 5 |
| Districts of Uttar Pradesh | Kanpur-1 | Kanpur-2 | Kanpur-2 | Kanpur-2 | Kanpur-3 |
| | Gautam Budh Nagar-1 |
| | | | | Meerut-1 | Meerut-1 |
| | | | | | |

Annexure-D**ANNEXURE REFERRED TO IN REPLY OF PARA (b) & (c) TO LOK SABHA UN-STARRED QUESTION NO. 3749 FOR 16.03.2026**

| Total No. of successfully Prosecuted cases | Disposed off cases | | | Ongoing cases | | |
|---|---------------------------|----------------------------|------------------------------------|------------------------|----------------------------|------------------------------------|
| | Penalty Imposed | Convictions secured | Total Fine imposed (In Rs.) | Penalty Imposed | Convictions secured | Total Fine imposed (In Rs.) |
| 381 | -- | 353* | 2,37,66,436 | -- | 28 | 38,620 |

***Conviction includes compounding/Fine imposed.**
